## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3575
ANSWERED ON:03.09.2012
USE OF FOREST FOR INDUSTRIAL PURPOSES
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has any proposal for appointment of an advisory committee for advising on proposals related to use of forests for industrial purposes;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The Section-3 of the Forest (Conservation) Act, 1980 provides that the Central Government may constitute a Committee consisting of such number of persons as it may deem fit to advice the Government with regard to (i) the grant of approval under Section-2 of the Forest (Conservation) Act, 1980; and (ii) any other matter connected with the conservation of forests, which may be referred to it by the Central Government.

The Rule-3 of the Forest (Conservation) Rules, 2003 provides that the Committee shall consist of four official and three non-official members. The Central Government vide order dated 3rd August 2012 reconstituted the Committee.